

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A No. 24/(MAH)/2013/(T.P.)  
CA No.

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2016 AT 2.00 PM.

NAME OF THE PARTIES: Mr. Anilkumar Poddar  
V/s.  
M/s. Sahara Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 163 of the Companies Act 1956.


S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Zol Andhyarjina	Counsel	} 
2.	Mr. Abhay Jodga.	Advocate i/b.	
3.	Mr. Pradeep Mone	Crawford Bayley & Co For the Respondent	

Order

Company Application No. 20 to 29/163/NCLT/MB/MAH/2013

1. Petitioner side is absent. Respondent Counsel is present.
2. Having the Petitioner already appeared before this bench in other matters, it has to be presumed that he is aware of the fact that their matter is posted today.
3. However, the Petitioner is directed to make submissions on next date of appearing, in case the Petitioner is absent on the next date of hearing, their CA will be dismissed for default.

4. The Respondents side is directed to intimate next date of hearing to Petitioner.
5. List this matters on 26<sup>th</sup> September, 2016 at 02:00 p.m. for hearing.



**B.S.V. PRAKASH KUMAR**  
Member (Judicial)



**V. NALLASENAPATHY**  
Member (Technical)

Dated: 22<sup>nd</sup> July, 2016.